#### COURT-I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# <u>APPEAL NO. 253 OF 2017 & IA NO. 351 OF 2017</u> <u>&</u> <u>APPEAL NO. 289 OF 2017</u>

**Dated: 18th July, 2018** 

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

### APPEAL NO. 253 OF 2017 & IA NO. 351 OF 2017

In the matter of:

Punjab Energy Development Agency .... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Aadil Singh Boparai

Mr. Guabh Singh

Counsel for the Respondent(s)

Mr. Sakesh Kumar for R-1

Mr Anand K. Ganesan

Ms. Parichita Chowdhury for R-2

Mr. Anurag Sharma for R-3

# **APPEAL NO. 289 OF 2017**

#### In the matter of:

Punjab State Power Corporation Limited .... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr Anand K. Ganesan

Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anurag Sharma for R-2

Mr. Aadil Singh Boparai Mr. Gulabh Singh for R-3

# <u>ORDER</u>

## **APPEAL NO. 253 OF 2017**

Learned counsel for respondent No.3 seeks a week's more time to file reply. He may take steps to file the same with IA on or before 26.07.2018 after serving copy on the other side. Rejoinder may be filed within four weeks thereafter.

#### **APPEAL NO. 289 OF 2017**

Learned counsel for the appellant seeks four weeks more time to file rejoinder. He may take steps to file the same with IA on or before 16.08.2018 after serving copy on the other side.

List these matters on 24.09.2018.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk